

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1080
TO BE ANSWERED ON 22.07.2022

FINANCIAL ASSISTANCE TO PREGNANT WOMEN

1080. SHRI HAJI FAZLUR REHMAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has started any scheme to benefit pregnant women in the country;
- (b) if so, the details thereof;
- (c) whether financial assistance is provided by the Government to the pregnant women during pregnancy or after abortion; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) Yes, Sir. The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme 'Pradhan Mantri Matru Vandana Yojana (PMMVY)' with effect from 01.01.2017 for Pregnant Women and Lactating Mothers (PW&LM). Under PMMVY, cash incentive of ₹5,000/- is provided directly to the Bank/Post Office Account of Pregnant Women and Lactating Mothers (PW&LM) in DBT Mode during pregnancy and lactation in response to individual fulfilling specific conditions. The eligible beneficiary also receives the remaining cash incentive as per approved norms towards Maternity Benefit under Janani Suraksha Yojana (JSY) after institutional delivery so that on an average, a woman gets ₹ 6000/-.

Mission Shakti has been launched by the Ministry to provide integrated benefits of safety, security and empowerment to women. Under the revamped Pradhan Mantri Matru Vandana Yojana (PMMVY) under Mission Shakti, the maternity benefit amounting to Rs.6,000/- is also to be provided for the second child, provided the second child is a girl child, to discourage pre-birth sex selection and promote the girl child. As per old guidelines, in case of miscarriage/still birth suffered by a beneficiary, they received only the partial benefits, as they were not eligible for third installment post delivery. In such cases, the beneficiaries were not eligible to get the benefits during next pregnancy. Under the new guidelines of Mission Shakti, such cases of miscarriage/still birth in the first pregnancy, the beneficiary would be considered as a fresh case in 2nd pregnancy and would be eligible for maternity benefits under PMMVY.
